

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-313(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Sales Services Ltd.

.....Petitioner

v.

D-Art Furniture Systems Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of IBC, 2016

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s) : Mr. Nakul Jain & Mr. Piyush Kaushik, Advocate

For the Respondent(s) : Mr. Sumesh Dhawan & Mr. Vatsala Kak, Advocates

ORDER

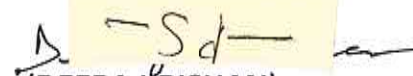
Learned counsel for the respondent requests for a week time to file reply.

Let the reply be filed within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 24.10.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET